16

Central Administrative Tribunal Principal Bench

CP No. 568/2010 OA No.919/2004

New Delhi this the 15th day of September, 2010

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

UGC Research Scientist Association & Ors., A-35, East of Kailash, New Delhi-110065 Applicants

(By Advocate: Shri Jai Kush Hoon)

-VERSUS-

- 1. Prof. S.Thorat: The Chairman, University Grants Commission, Bahadurshah Zafar Marg, New Delhi-110002
- 2. Dr. Nilopher Kazmi: Secretary, University Grants Commission, Bahadurshah Zafar Marg, New Delhi-110002

-Respondents

(By Advocate: Shri Amitesh Kumar)

ORDER(Oral)

Shri Shanker Raju:

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An order passed on 13.9.2010 complies with the directions of the Tribunal by raising the age of Teachers at par with Teachers of Central Universities up to 65 years, in light of clarification of the High Court's order 23.1.2010.

2. However, the learned counsel for applicants states that the latter part of the letter where the age has not been extended to those Teachers who stood retired, cannot be countenanced, as two of the petitioners retired during the pendency of the OA as well as others who were agitating the issue stood retired with the decision in their favour.

As the issue has become contentious, it is on the request of 3. the applicants that the latter part of the order may be interfered, we do not agree but it is open, on original jurisdiction, to the applicant to assail the second part of the letter in accordance with law. With this CP stands disposed of. Notices are discharged. Letter is taken on record.

(Dr. Veena Chhotray) Member (A)

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(Shanker Raju)

Member (J)

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